## National Company Law Tribunal Allahabad Bench Allahabad

75/241-244/ALd/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2016.

NAME OF THE COMPANY: Mr. Sanjive Kishore Gupta & Ors.

Vs.

M/s U. P. Ceramics & Potteries Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 241-244 of Companies Act, 2013.

SI. No. Name Designation Representation Signature

1. P. Noyah Alvocafe

2. AsnuToun hulton,

3. Tusher hulom Pet. Noy.

4- NESAR AHMOR Pee

5. ARNAB BANKRIET DOWN

6. ANIL KUMBR

## order dated 16.08.2016

## 75/241-244/Ald/2016 Mr. Sanjive Kishore Gupta & Ors. Vs. M/s U.P. Ceramics & Potteries Pvt Ltd & Ors.

Learned Counsel and representative have appeared and filed Vakalatnama for the respondents. It is brought to the notice of Bench that an application on preliminary objection was filed by the respondents stating that the petitioner has no locus standi to file the Company Petition. Learned Counsel for petitioner submits that interim directions are sought for as there is urgency for hearing. So far as interim orders is considered the learned counsel for petitioner would further strenuously submits that after manipulation of records, as learned counsel has taken me thorough various parts of paperbooks, there is large extent of land owned by the company and his clients apprehend that these lands may be alienated or otherwise encumbered to cause loss to the shareholders of the company

I have considered the matter with reference to the submissions made by both sides. The learned representative for the respondent submits that there is every document available to effectively answer the claims raised by the petitioner. He has to file counter, however in a short time of one week by exchanging the counter to the other side so that the petitioner will also have the opportunity of meeting the averments by rejoinder, if necessary. Both sides are therefore directed to exchange counter and rejoinder within one week and the matter shall be listed on 30<sup>th</sup> August, 2016 for hearing. In the meanwhile, in the application moved today by the respondents also, pleadings have to be completed. Learned representative for the respondent has fairly reported to the Bench that till 30.8.2016 there shall be no further change in the share holding of the company. This representation is recorded without prejudice to the case of the respondent.

List on 30.08.2016 for hearing.

SH.VSR AVADHANI (Judicial Member)

Dated 16.08.2016